NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

PRESENT: DR. V.K. SUBBURAJ

HON'BLE MEMBER(T)

MS. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2019.

NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Anuj Kumar, Mr. Vikram Gulliya, Mr. Rahul Kumar,

Ms. Shruti Munjal, Ms. Prabjot Kaur, Advocates for the

Petitioner.

Mr. Saurabh Jain, Mr. Siddharth Jain, Mr. Rajeev

Kumar, Advocates for the Respondent.

ORDER

CA 478/2019 has been filed by the claimant who is aggrieved vide RP's decision of rejecting the claim. Notice of this application is accepted by the RP in person.

Let the grievance by redressed by the RP. In the event of relief not being given, reply shall be filed to this application.

It is also brought to the notice of this Bench that Mr. Rakesh Siddharth, Ld. District & Sessions Jude, Delhi (Retd.) has asked for some more time to complete the process of classifying the claims moreso as more applications have been received by him. In view of the same further time of four weeks is granted.

List his case for consideration on 06.06.2019.

Mr. Sourav Jain, ld. counsel appearing on behalf of the Welfare Association is aggrieved by the fact that the members are being asked to tender their fees for adjudication of their claim. It is being made clear that only those parties who are aggrieved by the decision of the RP and wish to have their claim adjudicated by the Ld. Local Commissioner shall be liable to pay his fees.

[Dilshad]

Notice in this case shall be issued to the non-applicants whose rights are likely to be effected/reversed.

To come up on 06.06.2019.

(Dr. V.K. Subburaj) Member (T) (Ina Malhotra)

Member (J)